

CC-05/2019

State v. Sukesh Chandershekhar and Others

13.07.2020

Matter is taken up today in view of Office Order No.16/DHC/2020 Dt. 13.06.2020 and the Office Order No. E-/3943/DJ/RADC/2020 Dt.13/06/2020 of Ld. District and Sessions Judge cum Special Judge (PC Act), CBI, Rouse Avenue District Court, New Delhi, for hearing through Video Conferencing as the regular court hearing is suspended till 15.07.2020.

The hearing of the present case is being taken up via Cisco Webex platform in the presence (on screen) of:

Present: A1 Sukesh Chandershekhar from JC.

None for other accused.

On being informed by the Reader of the Court about a communication received on the official e-mail, regarding remand of A1 Sukesh Chandershekhar, he was directed to make necessary arrangement for taking up the matter through Video Conferencing. Accordingly, the matter was taken up through Video Conferencing.

The A1 Sukesh Chandershekhar produced in JC and he was identified by Sh. Hardeep, Head Warden, Jail No.10, Rohini Jail, Rohini, Delhi.

It was informed by the accused as well as by Sh. Hardeep, Head Warden that A1 Sukesh Chandershekhar shifted to Rohini Jail on last Wednesday i.e. 08.07.2020, for some security reason.



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This matter was listed for hearing on 04.05.2020, however, on account of suspension of regular court work on account of spread of Coronavires pandemic( COVID 19) the matter was adjourned along with other matters en block for 04/06.2020 vide Office Order bearing No.20/DJ/RADC/2020 dated 02.05.2020. Thereafter, for the same reason, it was adjourned for 03.07.2020 vide Office Order bearing No. E-2574-2639/DJ/RADC/2020 Dt.29/05/2020. Thereafter, vide Office Order bearing No. Power/Gaz./RADC/E-5577-5661 dated 29.06.2020 it was adjourned for the date 04.08.2020. In the meantime the judicial remand of the accused was extended from time to time by the Duty Magistrate on Jail Duty.

The Custody Warrant shows that the remand of accused Sukesh Chandershekhar was extended by the Duty Magistrate only till 13.07.2020. Now, the case already stand adjourned for 04.08.2020 vide Office Order bearing No. Power/Gaz./RADC/E-5577-5661 dated 29.06.2020. Accordingly, the remand of accused Sukesh Chandershekhar is **extended till 04.08.2020.**

Reader / Ahlmad of the Court is directed to inform the learned Counsel for accused Sukesh Chandershekhar either through the e-mail or WhatsApp message that the matter will be taken up on 04.08.2020 through Video Conferencing, in case, the regular work in the court remain suspended and to link the Ld. Counsel as well for the



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AJAY KUMAR KUCHAR  
Special Judge (PC Act) CBI (09)  
Court No. 502, Fifth Floor  
Rouse Avenue Court Complex  
New Delhi

hearing through V C.

Scanned copy of this order is being sent to the PA and the Reader of the court for uploading on the Website and hard copy of the order will be placed on record after resuming of regular functioning of the courts.



  
13.7.2020  
**(AJAY KUMAR KUCHAR)**  
**ASJ/ Special Judge (PC Act) (CBI)-09,**  
**(MPs/MLAs Cases), RADC,**  
**New Delhi/13.07.2020**

**AJAY KUMAR KUCHAR**  
**Special Judge (PC Act) CBI-C9**  
**Special Court No. 09, Fifth Floor**  
**Rouse Avenue Court Complex**